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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP (CAA) 33/NCLT/AHM/2017  
In CA(CAA) No. 3/NCLT/AHM/2017**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

Name of the Company: Aditya Birla Financial Services Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

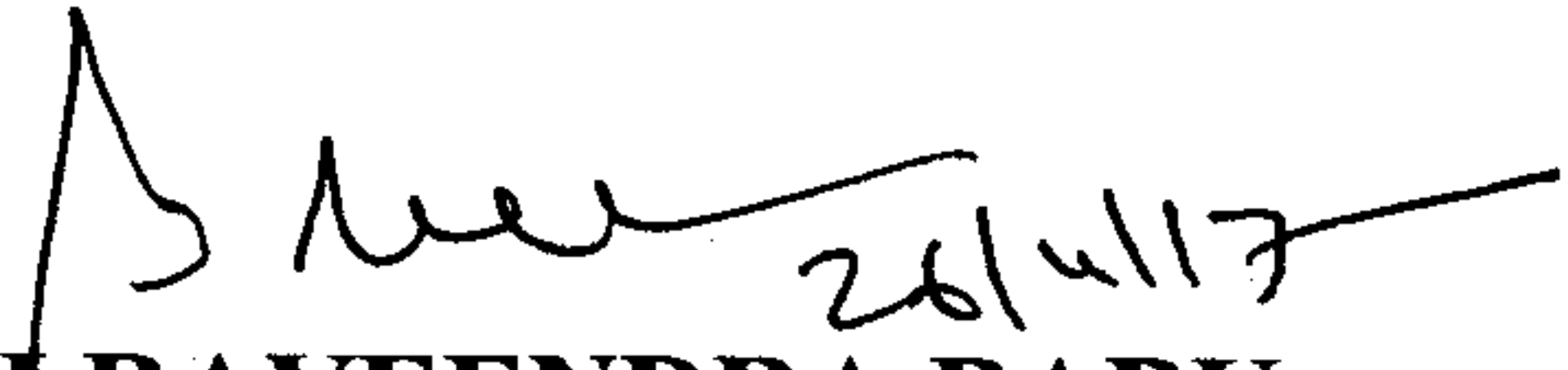
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mihir Joshi	Sr. Advocate	Petitioner	
2.	Sandeep Singhi	Advocate	"	
3.	Pranjal Buch for Singhi & Co.	"	"	

**ORDER**

Learned Senior Advocate Mr. Mihir Joshi with Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pranjal Buch present for Petitioner.

Learned Counsel for Petitioner wants to file affidavit relating to conversion of preference shareholders to equity shareholders and effect of it on the meeting of the Equity shareholders.

List the matter on 28.04.2017

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 26<sup>th</sup> day of April, 2017.